

DIVISION BENCH
COURT - II

O-249

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/66(KB)2023
IA(COMPANIES.ACT)/67(KB)2023,
IA(COMPANIES.ACT)/68(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	ALPANA AGARWAL VS RUBIKS AGENCIES & RESORTS PRIVATE LIMITED
UNDER SECTION	SEC. 213 SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Mr. Dhirendranath Sharma, Adv.] For the Petitioner
Ms. Rashmi Bothra, Adv.]
Mr. Tanmoy Sett, Adv.]
Mr. Durgesh Kumar Jha, CS

Mr. Sanjay Kumar Gupta, CS] For the Respondent
Mr. Rohit Kumar Keshri, Adv.

ORDER

1. Learned Counsel for the parties present.
2. We are given to understand that the Petitioner is already enjoying an interim order that the Respondent Company in question shall not create any third party interest to the properties belonging to them.
3. Therefore, let the interim order be continued till the next date of hearing.
4. Pleadings are complete. List this matter on **18.06.2024, 24.06.2024 & 25.06.2024 at 03:30 P.M.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**